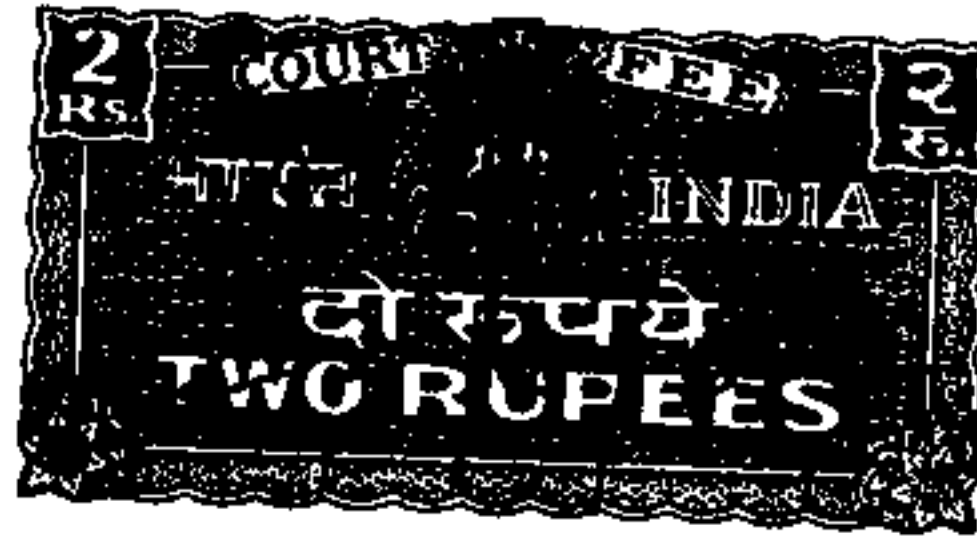


CC-0 of 61 un. Sec. 11C



IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO:

654/2002
22/01/2002

3C

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
Head Office at 221, Nariman Point,
Mittal Court, "B" Wing, Nariman Point,
Mumbai- 400 072 and represented by
its Asst. Legal Advisor (Prosecutions)
Shri A. Chandra Sekhar Rao.

Present A Chandra Sekhar Rao
Made over to Self
for
S.M.M. DEL.
22/5/02

Vs.

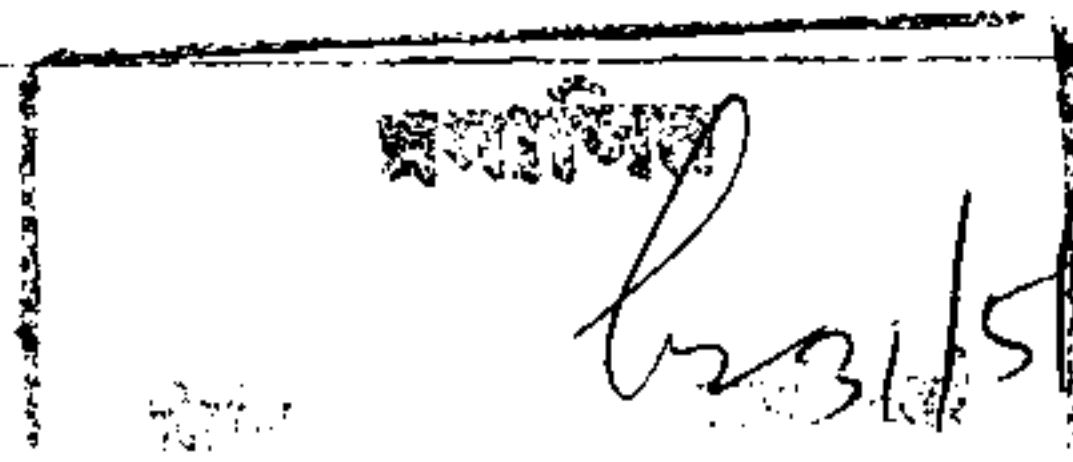
CC-0 44/5
9-10-09

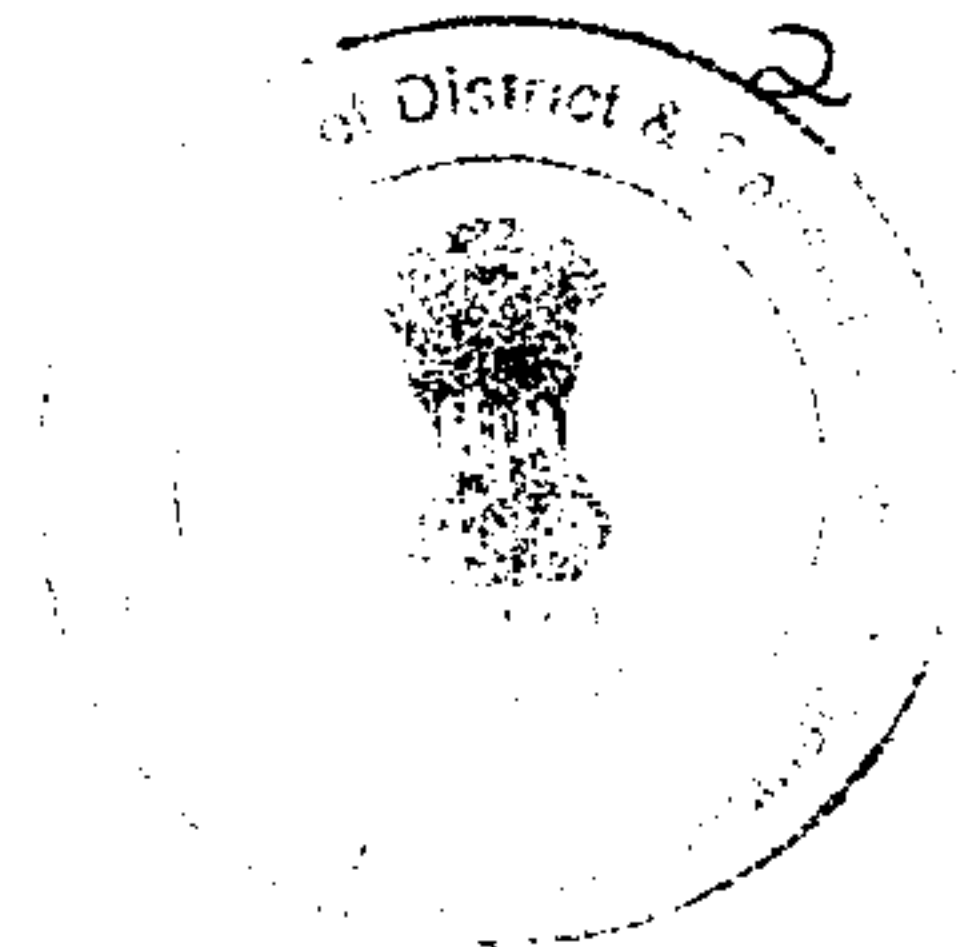
...Complainant

23. 1. Yashu Forests (India) Ltd., a
company incorporated under the
provisions of Companies Act, 1956
and having its registered office at
SCO 839, NAC Manimajra,
Chandigarh 160 101.

2. Shri Hari Prakash Sharma, s/o not
known to the complainant;

02401R0195702002





Occupation: Director of the Accused
No.1; Address: 62A, Housing Board
Colony, Kalka, Haryana.

3. Shri Jai Lal Sood, s/o Not known to
the complainant; Occupation
Director of the Accused No.1;
Address: 185, NAC Shivalik Enclave,
Manimajra, Chandigarh.

4. Smt. Sonia Kumar, W/o not known to
the complainant; Occupation
Director of the Accused No.1;
Address: 26 C, Sector 36 A,
Chandigarh.

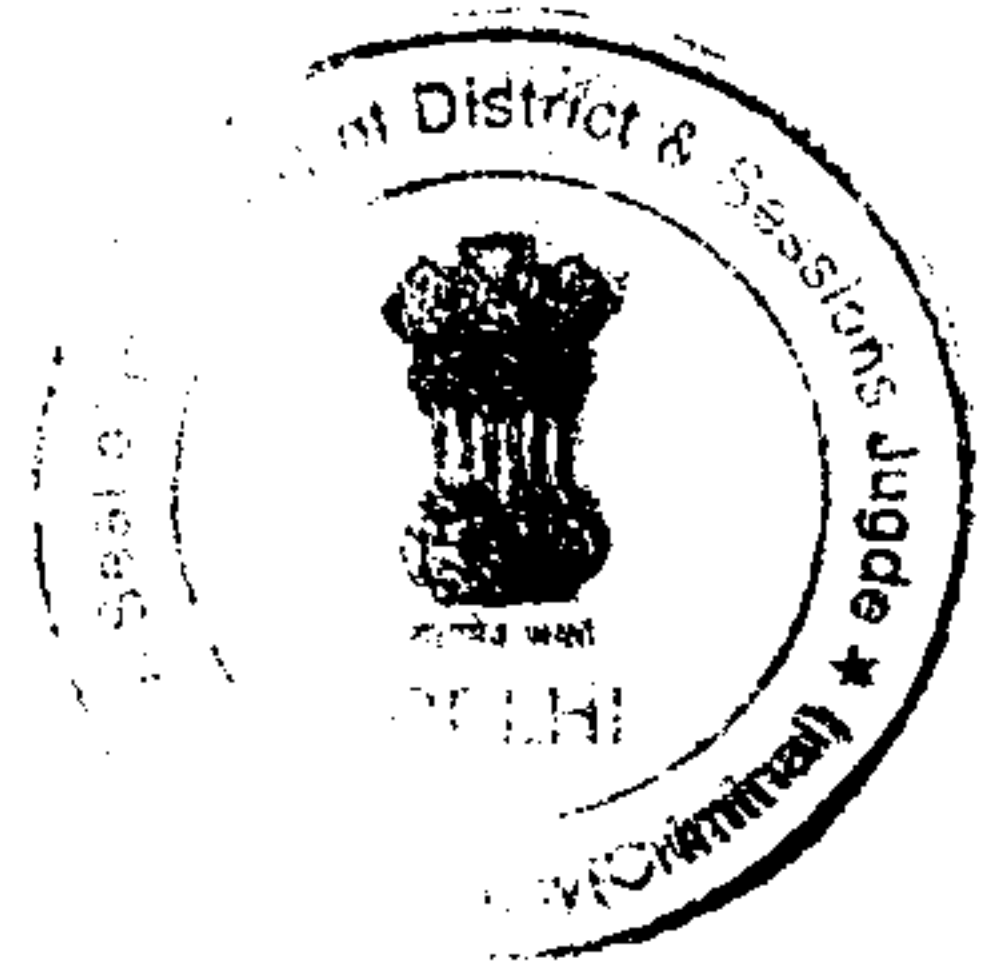
5. Shri Yograj, s/o Not known to the
complainant; Occupation Director of
the Accused No.1; Address: 809,
Phase II, C/o Shri Darshan Kumar,
Ram Durbar, Chandigarh.

...Accused

25.

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992

May It Please Your Honour:



SEBI vs Yashu Forest India Ltd.

29.05.12

Present. Proxy counsel for complainant.

Proceeding against accused no.1 already proceeded u/s 305 Cr.P.C. vide order dated 28.07.10.

None for accused no.2 to 5 despite proclamation u/s 82 Cr.P.C. It appears that accused are deliberately absconding. Therefore, accused no.2 to 5 are hereby declared proclaimed offender.

At request of proxy counsel file be consigned to the record room and be summoned back as and when accused are traced/arrested.

(G.N. PANDEY)
ACMM (Spl. Acts)/CENTRAL
DELHI/29.05.12

